## IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

## COURT-III

(IB)-246/ND/2017

IN THE MATTER OF:

M/s. Spark Engineering (P) Limited

.. PETITIONER

Vs.

Unitech. Limited

.. RESPONDENT

SECTION:

Under Section 9 of IBC Code, 2016

Order delivered on 06.11.2017

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner/Applicant : Mr. Jalai Agarwal, Advocate

Mr. Atul Agarwal, Advocate

For the Respondents

: Mr. Nakul Mehta, Advocate

Ms. Aarti Kumar, Advocate

## ORDER

Learned Counsel for the parties are present. In relation to the Debtor/Company, it is represented that the winding up petitions are pending before the Hon'ble High Court of Delhi and in relation to the similar matters, the same are under reference before the Hon'ble Principal Bench and since the decision is awaited on.

Let this matter be also posted for hearing awaiting the outcome of the decision under reference.

List on 23.11.2017.

(R. VARADHARAJÁN) MEMBER (JUDICIAL)

Surjit 06.11.2017